

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1800

ANSWERED ON:07.03.2011

**VIOLATION OF NORMS BY LAVASA PROJECT**

Ahir Shri Hansraj Gangaram;Botcha Lakshmi Smt. Jhansi;Devappa Anna Shri Shetti Raju Alias;McLeod Smt. Ingrid;Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi;Ramasubbu Shri S.;Ray Shri Rudramadhab ;Shekhar Shri Neeraj

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether environmental clearance accorded to the upcoming housing project, Lavasa Hill City in the country;
- (b) if so, the details thereof;
- (c) whether the agency executing Lavasa Housing Projects have violated some of the norms/conditionalities of the environmental norms/regularities;
- (d) whether any enquiry has been conducted to assess the extent of damage to the environment by the said projects; and
- (e) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) & (b) M/s. Lavasa Corporation Ltd. (LCL) has not obtained prior environmental clearance under the Environment Impact Assessment (EIA) Notifications from the Ministry. A proposal has been submitted by M/s. LCL for environmental clearance for an area of 2000 hectares on 02.02.2011. The project was considered by the Expert Appraisal Committee (EAC) for infrastructure projects in its meeting held on 14th – 15th February, 2011 and the additional information asked by the EAC is to be considered in its next meeting.

(c) The Ministry had received complaints about the development of Hill Station Township "Lavasa City" at Taluka Mulshi and Velhe, District Pune, violating the provisions of the Environment Impact Assessment Notifications 1994, its amendment of 2004 and the Environment Impact Assessment Notification, 2006.

(d) & (e) A show cause notice was issued on 25.11.2010 to M/s. LCL with the direction to show cause within 15 days of the receipt of the notice as to why the following directions may not be made final:

(i) the unauthorized structures erected without any Environmental Clearance between 18.3.2004 till 7.7.2004, from 7.7.2004 till 14.9.2006 under Environment Impact Notification, 1994 and further constructions carried out after the Environment Impact Assessment Notification, 2006 by M/s. LCL in Mulshi and Velhe Talukas, District Pune, Maharashtra be removed forthwith in entirety.

(ii) Pending decision on the show cause notice the status quo ante for construction/development as on date should be maintained.

On the directions of the Hon'ble High Court of Bombay, an Expert Committee visited the project area on 5th – 7th January, 2011. On the basis of the site visit report, hearings given to M/s. LCL and the information submitted, Ministry issued the final directions on 17.01.2011. The stay order on the construction still exists as on date.